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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. 669/2002

New Delhi this the 7th day of November, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

1. Mrs. Keshari Devi wife of
Late Shri S.N. Jha,
resident of village and post
Haripur, via Kallahi,
Madhubani, Bihar,

present address C/o Chhattar Singh,
House No. 1254, Sector 5,
R.K. Puram,
New Delhi.

2. Shri Prasana Kumar^{Jha} son of
Late Shri S.N. Jha, resident of

(None present)

...Applicants

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1. Union of India, through
Secretary,
Ministry of Statistics and programme
Implementation,
Yojana Bhavan,
New Delhi-110001.

2. The Director,
National Sample Survey Organisation,
Department of Statistics
(Field operation Division),
C-Block, 3rd Floor,
Pushpa Bhavan,
Madangiri Road,
New Delhi-110062.

...Respondents

(By Advocate Shri B.S. Jain)

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O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

In this application, the applicants have impugned the order passed by the respondents dated 17.8.2001 rejecting the representation for compassionate appointment of applicant no.2. This order has been passed by the Screening Committee in pursuance of the meeting held on 9.7.2001 for reconsidering the case of applicant No.2 in terms of Tribunal's order dated 8.5.2001 in O.A.450/2000.

2. It is relevant to note that none has been appearing for the applicants on several dates when the case has been listed and no rejoinder has been filed on behalf of the applicants. Accordingly, I have proceeded to consider the pleadings and relevant documents on record and I have also heard Shri B.S. Jain, learned counsel for the respondents in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987.

3. The applicants have referred to a number of grounds which I have considered. After careful consideration of the various grounds taken by the applicants as well as detail order passed by the respondents dated 17.8.2001, with particular reference to the settled law on the subject which has also been referred to by the respondents in the order, I do not find any justification to interfere in the matter. The relevant factors for consideration of the applicant's case for compassionate

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appointment have been fully dealt with by the respondents in terms of the object of the Scheme prepared for this purpose by the Government, which is merely to provide immediate financial succour to the family of the deceased employee due to his sudden demise. In this case, it is noticed that the deceased Government servant had expired on 20.7.1992 leaving behind his wife and two major sons aged 35 and 29 years at that time. The various other relevant factors connected with the claim of the applicants for employment of applicant No.2 on compassionate grounds have also been considered by the respondents in their order.

4. In the facts and circumstances of the case, as I find no merit in this application, the O.A. fails and is dismissed. No order as to costs.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

'SRD'